

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.116/(MAH)/2014
CA No.

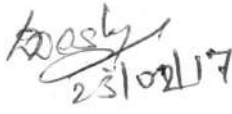
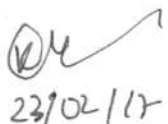
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2017

NAME OF THE PARTIES: Mr. Ashok Rao
V/s.
M/s. Hotel Ratnasoham Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Deepak D. Deshpande	Advocate for Respondents	 23/02/17
2.	Kund Kanungo/b S. Venkateshwar	Advocate for Petitioner	 23/02/17

ORDER

CP No. 39/59/CLB/MB/MAH/2012

CP No. 116/397-398/CLB/MB/MAH/2014

1. In both the CPs the Learned Counsel of both the sides are present.
2. In respect of CP No. 116/2014 on the last occasion, a date was granted to file Sur-Rejoinder, however, due to ill-health of the person concerned could not be filed, seeking further time to file Sur-Rejoinder. Time is granted. It is now directed to file Sur-Rejoinder on or before 10.03.2017. A copy in advance to the other side.
3. Both these Petitions are now listed for hearing on **24th March, 2017**.
Date is duly communicated to both the sides.

23rd February, 2017.

Sd/-
M.K. SHRAWAT.
MEMBER (JUDICIAL)